

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRIMINAL APPEAL NOS.1278-1279 OF 2005

ACHARAPARAMBATH PRADEEPAN & ANR.

Appellant (s)

VERSUS

STATE OF KERALA

Respondent(s)

(With application for bail)

WITH

CRIMINAL APPEAL Nos.1280-1281/2005

(With application for bail and office report)

Date: 26/09/2006 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Appellant(s)

Mr. C.N. Sreekumar,Adv.

Mr. V.K. Sidharth,Adv.

Mr. G. Prakash,Adv.

For Respondent(s) Mr. R. Satish,Adv.

Mr. M.T. George,Adv.

UPON hearing counsel the Court made the following

O R D E R

When the matter was called out, learned counsel appearing on behalf of the State of Kerala submitted that there are voluminous documents in this matter and some of them which are in Malayalam, require to be translated. Learned counsel therefore prays for time to file additional documents. Put up after four weeks. In the meantime, additional documents may be filed. Parties are directed to file their written submissions before the next date of hearing.

DWAJ)

(A.S. BISHT)
COURT MASTER

(PUSHAP LATA BHAR
COURT MASTER